

able. In view of this, it is decided not to approve the project. During the course of techno-economic analysis of the project, possibility of involving a central organisation like NTPC for implementation of the project was also explored. Government of Rajasthan conveyed its non-objection to such a possibility.

### **Smoking in International Flights of Indian Airlines and Air India**

7063 SHRIMATI CHANDRA PRABHARS: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to ban smoking in international flights of the Indian Airlines/Air India; and

(b) if so, the names of the international airlines which have banned smoking in its flights?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). No, Sir. None of the international carriers operating to India has banned smoking on its flights.

### **Inter-State Water Disputes**

7064. SHRI VIJAY NAVAL PATIL:  
DR. D. VENKATESHWARA  
RAO:  
SHRI ARJUN SINGH  
YADAV:

Will the Minister of WATER RESOURCES be pleased to state:

(a) the details of Inter state water disputes pending with the Union Government for settlement ; and

(b) the methods the Government are contemplating to solve these problems?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHANRAN SHUKLA): ((a) and (b). Under the provisions of the Inter-State Water Disputes Act, 1956, two disputes, namely sharing of surplus Ravi and Peas waters and sharing of Cauvery waters have been referred to the Tribunals in April, 1986 and June, 1990 respectively. The Ravi and Beas Waters Tribunal has given its Report in January, 1987 and the Government of India and Party States have made further reference as envisaged under the Act to seek explanation/guidance of the Tribunal on its Report. The Cauvery Water Disputes Tribunal has passed an order on 25.6. 1991 granting interim relief to Tamil Nadu and Pondichery. As regards the proposal from Madhya Pradesh for consideration of the questions associated with Mahi-Bajaj sagar under the Inter-State Water Disputes Act, a preliminary inter-State meeting was held on February 6, 1991.

In addition, there are some inter-State issues pertaining to matters such as interpretation of earlier agreements and sharing of surplus waters viz. Sharing of Yamuna water (Upto Okhla). interpretation of Bansagar Agreement on Sone waters, interpretation of Mahi waters Agreement between Rajasthan and Gujarat. For amicable settlement of inter-State issues in water resources between the States a Standing Committee of the national Water Resources Council has been constituted.

### **Flights to Gulf Countries**

7065. SHRI R. SURENDER REDDY: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether more flights to the Gulf sector are likely to be operated during summer; and

(b) if so, the details thereof:?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Yes, Sir. Air India has started an additional weekly service between Trivandrum and Abu Dhabi with effect from Summer 1992. India Airlines propose to increase the frequencies of its thrice weekly service Calicut-Sharjah-Calicut to Five times weekly with effect from 3rd May 1992.

**ITDC Hotels and Travel Agencies  
for private Sector**

7066. SHRI ATAL BIHARI  
VAJPAYEE:  
SHRI SHANKERSINH  
VAGHELA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to encourage private sector to run hotels and travel agencies of the India Tourism Development Corporation;

(b) whether the Government also propose to recall staff posted abroad for promotion of tourism;

(c) if so, the details thereof; and

(d) the action taken in the regard?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) Government have formulated a scheme whereby small agrops of ITDC

hotels would be formed for the purpose of developing them as joint ventures with leading foreign hotel chains.

(b) No, Sir.

(c) and (d). does not arise.

**Pumpsets Energised**

7067. SHRI SOBHANDREESWARA RAO VADDE: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) the number of pumpsets to be energised during 1992-93, and the funds earmarked in each State;

(b) the number of applications pending as on 1 January, 1992 for sanction of electric connections to the pumpsets of farmers, state-wise; and

(c) the time by which the applications are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALPNATHRAI): (a) the statewise details of allocation made by the Planning Commission for Rural Electrification Programme and the physical targets fixed for pumpsets energisation for the year 1992-93 are given in the attached Statement.

(b) and (c). The information is being collected and will be laid on the Table of the House.